

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-1929(ND)/2019

IN THE MATTER OF:

M/s. AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 15.03.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Ms. Mani Gupta, Mr. Aman Choudhary, Ms. Sonali Jain, Ms. Saumya Upadhyay, Ms. Sreemantini Mukherjee Advocates
For the Respondent/Corporate Debtor :Mr. P. Nagesh, Sr. Adv. with Mr. Akshay Sharma, Adv.

ORDER

On the request made by Ms. Mani Gupta, Ld. Counsel appearing for the Petitioner the matter is adjourned by one week. The parties are at liberty to file written submissions along with case laws if any. No further adjournment will be granted. List the matter on **29.03.2023**. Matter will be heard in physical mode.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)